

No. 14/1/2016-Trans.  
Government of India  
Ministry of Power

Shram Shakti Bhawan, Rafi Marg,  
New Delhi, the dated 14<sup>th</sup> December, 2016

**Office Memorandum**

**Subject : Guidelines on Cross Border Trade of Electricity – designation of designated authority for facilitating the process of approval and laying down the procedure for cross border transaction and trade in electricity.**

Ministry of Power vide letter of even number dated 5<sup>th</sup> December, 2016 has issued the guidelines on cross border trade of electricity. Ministry of Power, Government of India hereby notify the Designates Authority as Member (Power System), CEA under the provisions of Sub-clause (1) of Clause 5 of the guidelines on Cross Border Trade of Electricity. The Designated Authority shall facilitate the process of approval and laying down the procedure for cross border transaction and trade in electricity. The notification to this affect is enclosed.

*Jyoti Arora*  
(Jyoti Arora)  
Joint Secretary

- 19/12*  
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*19-12-16*  
*Chief*  
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*8A/PM*
1. CEO, Niti Aayog, New Delhi.
  2. Secretary, Ministry of External Affairs, New Delhi.
  3. Secretary, Ministry of Commerce, New Delhi.
  4. Chairman, CEA, New Delhi.
  5. Chairman, CERC, New Delhi.
  6. Joint Secretary (BM), Ministry of External Affairs, New Delhi.
  7. Joint Secretary (North), Ministry of External Affairs, New Delhi.
  8. Member (Power System), CEA, New Delhi
  9. CMD, PGCIL, Gurgaon.
  10. CMD, NTPC, New Delhi.
  11. Secretary, CERC, New Delhi.
  12. MD, EESL, New Delhi.
  13. CEO, NVVN, New Delhi.
  14. CEO, POSOCO, New Delhi.
  15. CMD, PTC, New Delhi.
  16. Energy Secretaries of all the States.
  17. Director General, APP

Copy for information to :

1. PS to MoSP(I/c).
2. Sr.PPS to Cabinet Secretary.

Copy to : PPS to Secretary (P) / PPS to AS (SP) / PPS to JS (JA).

## Ministry of Power Notification

File No. 14/1/2016-Trans (Vol.-II) Dated 14th December, 2016- Sub-clause (1) of Clause 5 of the guidelines on Cross Border Trade of Electricity envisages designation of an Authority by the Government of India, Ministry of Power, to be called as Designated Authority for facilitating the process of approval and laying down the procedure for cross border transaction and trade in electricity.

2. In pursuance of the aforesaid guidelines, Ministry of Power hereby designates Member (Power System), Central Electricity Authority(CEA) as the Designated Authority for the aforesaid purpose.
3. The Designated Authority shall carry out the following functions as prescribed under the said guidelines:
  - (i) Coordinating with the respective nodal agency of the neighbouring countries on Cross Border Trade of Electricity.
  - (ii) Planning, monitoring, co-ordinating and commissioning of cross border transmission lines for cross border transaction in consultation with Central Electricity Authority & Central Transmission Utility (CTU).
  - (iii) The grid security, safety & operations with respect to Cross Border Trade of Electricity in consultation with CEA, POSOCO and CTU.
  - (iv) Examining and certifying surplus capacity of electricity in India for the purpose of Cross Border Trade of Electricity for export by coal based Indian Thermal Power Projects other than Public Sector Undertakings (PSUs) projects.
  - (v) Accord of approval for Participating Entity(ies) for cross border trade between India and the neighbouring country and/or through Indian Power Exchanges.
  - (vi) Notifying the quantum of electricity from time to time that can be traded under Cross Border Trade for Electricity through Indian Power Exchanges and Any other function as may be prescribed by Ministry of Power.
4. The Designated Authority may take services of such other person/persons and such other facilities as it deems fit in consultation with Ministry of Power.
5. No extra remuneration shall be provided to the Designated Authority for carrying out the functions under these guidelines.
6. The Designated Authority will frame its own rules for Conduct of Business (CBR) for facilitating the process of approval and laying down the procedure for Cross Border Trade of Electricity between India and neighbouring countries and other related matters.

  
(Jyoti Arora)

Joint Secretary, Ministry of Power